

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SURAJIT DEY

Petition(s) for Special Leave to Appeal (C) No(s). 4821/2014

ANOOP & ORS

Petitioner(s)

VERSUS

ADDL. COMM. SAHARANPUR DIV. & ORS

Respondent(s)

Date : 29/01/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr Rajesh Kumar Srivastav, Adv.
Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

Ms. Asha Gopalan Nair, Adv.
Mr Manish Shanker Srivastava, Adv.
Ms. Minakshi Vij, Adv.
Mr Atul Agarwal, Adv.
Mr. Mohd. Irshad Hanif, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Ld. Counsel for respondent No.5 submits that he has already filed counter affidavit. However, office report suggests something different. Office to verify and report.

The Ld. Counsel for the respondent Nos. 6,7 and 9 is at liberty to file counter affidavit, if any, within four weeks.

The Ld. Counsel for the petitioner to take fresh steps in respect of all the unserved respondents within two weeks.

Item No.61

Rest of the respondents who have already entered appearance are at liberty to file counter affidavit, if any, within two weeks as last opportunity.

List again on 19.3.2015.

(SURAJIT DEY)
Registrar